

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
UNSTARRED QUESTION NO.972  
TO BE ANSWERED ON 27.06.2019**

**ESTABLISHMENT OF NTPC PLANTS**

**†972. SHRI ASHOK KUMAR RAWAT:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether the Government proposes to set up a National Thermal Power Corporation (NTPC) Limited Plant in village Dorva Jamauli in Bilhaur Tehsil under Misrikh region of Uttar Pradesh and if so, the details along with the current status thereof;**
- (b) the quantum of funds likely to be spent on its establishment along with the time by which the said plant is likely to be established;**
- (c) whether the land has been acquired for setting up of the said plant and if so, the details thereof along with the rate at which the farmers have been compensated;**
- (d) the quantum of electricity to be generated there from;**
- (e) whether there is any provision to supply the electricity at cheaper rate to the affected villagers; and**
- (f) the steps taken/being taken to provide jobs in the plant to one member of each family of the affected farmers whose land has been acquired for the said purpose?**

**A N S W E R**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP**

**( SHRI R.K. SINGH)**

**(a) to (f) : Electricity is a concurrent subject. As per the Electricity Act 2003, electricity generation is a de-licensed activity and any State or generating**

**company can setup a thermal power project taking into consideration issues like viability, availability of fuel etc. NTPC has informed that two Solar Power Projects of 140 MW and 85 MW capacity are being setup by NTPC on the land acquired in four villages namely Uttari, Duduwa Jamoli, Nadiha Khurd and Madara Rai Guman in Bilhaur Tehsil under Misrikh Parliamentary Constituency of Uttar Pradesh.**

**The quantum of funds likely to be spent on these two Projects would be approx. Rs.1078.13 Crore and the two plants are likely to be operational by November 2020.**

**384.518 Hectare of land has been acquired in the villages of Uttari, Dudwa Jamoli, Nadiha Khurd and Madara Rai Guman and compensation has been paid through Uttar Pradesh Govt. at the rate approved by the Commissioner, Kanpur Nagar as per the Land Acquisition, Rehabilitation & Resettlement (LARR) Act, 2013.**

**The quantum of electricity likely to be generated by these two plants would be approx. 519 Million Units annually. The entire power generated at Bilhaur Solar Power Plants is to be supplied to Uttar Pradesh Power Corporation Limited as per the terms and conditions of Power Purchase Agreement.**

**As per Extant Uttar Pradesh Government Policy dated 02.06.2011, there is a provision of lumpsum amount in lieu of annuity (as rehabilitation grant) to the land oustees and the amount against the same has already been disbursed by the State Government to land owners as part of Land Compensation.**

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